

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1239
ANSWERED ON:13.08.2013
MONITORING OF KRISHI VIGYAN KENDRAS
Das Shri Ram Sundar

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the functioning of Krishi Vigyan Kendras (KVKs) is being monitored /reviewed in the country;
- (b) if so, the details and the outcome thereof during the last three years, State-wise;
- (c) the details of such centres where some irregularities have been detected; and
- (d) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a) Yes, Madam.

(b) The details of monitoring and review mechanism of Krishi Vigyan Kendras (KVKs) include holding of Scientific Advisory Committee (SAC) meetings, Annual State and Zonal Workshops, Annual National Conference and Activity Specific Training-cum-Workshops; site visits by the Officers of Zonal Project Directorates, Directorates of Extension of Agricultural Universities and ICAR Headquarters; linkage and convergence meetings/ discussions and review by Quinquennial Review Team (QRT). The State/Union Territory-wise details are given in Annexure-I. The outcome based on monitoring and review activities undertaken during the last three years includes development and execution of improved and need based annual action plans; compilation of technology inventories, preparation of technology manuals, books, bulletins and extension literature in print and electronic form; development and organization of programmes for capacity building and technology backstopping; human resource development and knowledge empowerment; and sharing of innovative models and experiences of technology application mechanisms. The state-wise details on outcome during the last three years are given in Annexure-II.

(c) & (d): As far as irregularities during the last three years are concerned, it was found that Host Organisation of KVK Nanded did not adhere to the administrative decisions for use and maintenance of KVK infrastructure, holding of scientific advisory committee meetings regularly and made procedural lapses in maintenance of records. Based on the enquiry by ICAR committee, the host organization of the KVK has been asked to adhere to the administrative decisions of ICAR and set right its records as per established procedures.

In addition, a number of complaints have been received in the Council alleging irregularities in establishment, recruitment of staff and functioning of KVK, Unnao. As per report of a fact finding committee the issues raised in the complaints along with the issue of appointment of relatives are being examined in consultation with Vigilance Division of ICAR. Meanwhile, the host organization of the KVK has been asked to mortgage the land on which KVK has been sanctioned, besides furnishing of Indemnity Bond.